

CS 12822/16

Bhim Sain Jain Vs. Dalip Kumar Jain

Through Cisco Webex Video Conferencing

01.09.2020

Present : Sh. S.C. Singhal, counsel for plaintiff.

Defendant absent.

The matter is listed for arguments on the pending interim injunction application of the plaintiff. However, defendant has chosen not to appear today.

In the facts, **matter is adjourned to 15.09.2020 for arguments on interim injunction application.**



(Vikas Dhull)

ADJ-01/West

THC/01.09.2020

CS No.745/17

M/s RKG Sales Corpn. Vs. M/s Mahavir Sales

01.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 09.12.2020 for purpose already fixed.



(Vikas Dhull)

ADJ-01/West

THC/01.09.2020

CS No. 9698/16


**M/s Prestige Finvest Pvt. Ltd. Vs. Ujjal Baruah &
Anr.**

01.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 09.12.2020 for purpose already fixed.


(Vikas Dhull)

ADJ-01/West

THC/01.09.2020

CS No. 1016/17

Max Academy Pvt. Ltd. Vs. Surinder Kumar

01.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 14.12.2020 for purpose already fixed.



(Vikas Dhull)

ADJ-01/West

THC/01.09.2020

CS No. 8425/16

Virender Nehra Vs. Anju Singhal

Through Cisco Webex Video Conferencing

01.09.2020

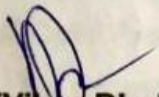
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for plaintiff.

Sh. Sanjay Sehgal, counsel for defendant.

Matter is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to **14.01.2021 for PE.**



(Vikas Dhull)

ADJ-01/West/THC

At 12.30 PM

At this stage, Sh. Rajeshwar Dagar, counsel for plaintiff has appeared. He is apprised about the next date of hearing.

Put up for date already fixed i.e. 14.01.2021.


(Vikas Dhull)

ADJ-01/West/THC

CS No. 7946/16

Guru dwara Sangat Singh Vs. Public Work Department

Through Cisco Webex Video Conferencing

01.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for plaintiff.

Ms. Arpita Mandal, counsel for defendant.

Matter is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 14.01.2021 for PE.



(Vikas Dhull)

ADJ-01/West

THC/01.09.2020

CS No. 05/18

Virender Nehra Vs. Anju Singhal

Through Cisco Webex Video Conferencing

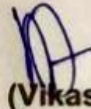
01.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for applicant.

Sh. Sanjay Sehgal, counsel for non-applicant.

Put up for arguments on the pending contempt application on 14.01.2021.



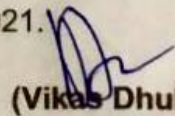
(Vikas Dhull)

ADJ-01/West/THC

At 12.30 PM

At this stage, Sh. Rajeshwar Dagar, counsel for plaintiff has appeared. He is apprised about the next date of hearing.

Put up for date already fixed i.e. 14.01.2021.



(Vikas Dhull)

ADJ-01/West/THC

Through Cisco Webex Video Conferencing

01.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Mukesh Sharma, counsel for plaintiff.

Defendant absent.

At the request of plaintiff's counsel, matter is adjourned for arguments on the pending application of the plaintiff seeking restoration of his application U/o VI Rule 17 CPC which was dismissed in default on 07.01.2021.



(Vikas Dhull)

ADJ-01/West

THC/01.09.2020

M No.58294/16

Mangal Sain Vs. Kanta Rani

Through Cisco Webex Video Conferencing

01.09.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for plaintiff.

Sh. Preetjeet Singh, counsel for defendant no. 1.

Sh. Parmod Gupta, counsel for defendant no. 4.

Put up for purpose already fixed on 11.11.2020.

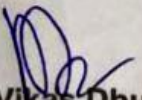

(Vikas Dhull)

ADJ-01/West/ THC

At 11.25 AM

At this stage, Sh. Narender Kalra, counsel for plaintiff has appeared. He is apprised about the order and next date of hearing.

Put up for date already fixed i.e. 11.11.2020.


(Vikas Dhull)

ADJ-01/West

THC/01.09.2020

RCA No. 60741/16

M/s Frank Brothers Co. (Publishers) Pvt. Ltd. Vs. Sheel Chandra

Through Cisco Webex Video Conferencing

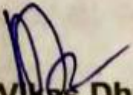
01.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Rajeev Wason, counsel for appellatant.

Sh. S.K. Gupta, counsel for respondent.

Put up for arguments on the pending appeal on 05.10.2020.


(Vikas Dhull)

ADJ-01/West

THC/01.09.2020

EX No. 210/20

Raj Kumar Mahajan Vs. Nand Kishore & Ors.

01.09.2020

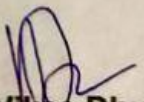
Fresh execution received physically by way of assignment. Same has been put up before the undersigned through whatsapp. It be checked and registered.

Present : None.

(Mobile no. of Sh. D.K. Mahajan Ld. Counsel for DH 9999156154)

Put up on 04.09.2020 for consideration.

Nazir is directed to intimate Ld. Counsel for DH telephonically for 04.09.2020.


(Vikas Dhull)

ADJ-01/West

THC/01.09.2020

RCA No. 61127/16

Sheel Chandra Vs, Sharad Chandra

Through Cisco Webex Video Conferencing

01.09.2020

Present : Sh. S.K. Gupta, counsel for appellant.

Sh. Rajeev Wason, counsel for respondent.

Put up for arguments on the pending appeal on 05.10.2020.



(Vikas Dhull)

ADJ-01/West

THC/01.09.2020

CS No.12801/16

HDFC Ltd. Vs. Vikas Saxena

Through Cisco Webex Video Conferencing

01.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Neeraj Kumar, counsel for plaintiff.

Defendant absent.

In the absence of defendant, arguments on the pending leave to defend could not be heard. Hence, matter is adjourned.

Put up for arguments on leave to defend application on 07.01.2021.



(Vikas Dhull)

ADJ-01/West

THC/01.09.2020

CS No. 12667/16

Mangal Sain & Ors. Vs. Kanta & Ors.

Through Cisco Webex Video Conferencing

01.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

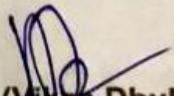
Present : None for plaintiff.

Sh. Preetjeet Singh, counsel for defendant no. 1.

Sh. Parmod Gupta, counsel for defendant no. 4.

In the absence of plaintiff, arguments could not be heard on the pending application U/o VII Rule 11 CPC. Hence, matter is adjourned.

Put up for arguments on the pending application U/o VII Rule 11 CPC on 11.11.2020.


(Vikas Dhull)

ADJ-01/West/ THC

At 11.25 AM

At this stage, Sh. Narender Kalra, counsel for plaintiff has appeared. He is apprised about the order and next date of hearing.

Put up for date already fixed i.e. 11.11.2020.


(Vikas Dhull)

ADJ-01/West/ THC

CS No. 10525/16

Prerna Bajaj Vs. Ganga Dhar Singh

Through Cisco Webex Video Conferencing

01.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Prabhakar Pandey, counsel for plaintiff.

Sh. Avinash Tyagi, counsel for defendant.

Matter is pending at the stage of DE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 28.10.2020 for DE.



(Vikas Dhull)

ADJ-01/West

THC/01.09.2020

CS No. 163/20

Mangal Sen & Ors. Vs. Kanta Rani & Anr.

Through Cisco Webex Video Conferencing

01.09.2020

Present : None for plaintiff.


Sh. Preetjeet Singh, counsel for defendant no. 1.

Sh. Parmod Gupta, counsel for defendant no. 4.

Plaintiff has filed the present application for review. However, counsels for defendants have submitted that they have not received the copy of review application till date.

Let plaintiff supply the copy of review application to counsels for defendants by way of email/ whatsapp.

Put up for reply and arguments on 11.11.2020



(Vikas Dhull)

ADJ-01/West/ THC

At 11.25 AM

At this stage, Sh. Narender Kalra, counsel for plaintiff has appeared. He is apprised about the order and next date of hearing.

Put up for date already fixed i.e. 11.11.2020.


(Vikas Dhull)

ADJ-01/West/ THC

CS No. 13177/16

Satish Kumar Gupta Vs. Next Retail India Ltd.

Through Cisco Webex Video Conferencing

01.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

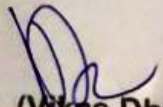
Present : None for plaintiff.

Sh. Ankur Aggarwal, previous counsel for defendant no. 1 in person.

Today, it is submitted by Sh. Ankur Aggarwal that earlier he used to appear as counsel for defendant no. 1 company but he has no longer appeared for them. Even he is not having contact with defendant no. 1.

In the light of his submissions, Sh. Ankur Aggarwal is discharged as counsel for defendant no. 1.

Now, issue fresh court notice to defendant no. 1 company as and when court re-opens for 14.01.2021.



(Vikas Dhull)

ADJ-01/West

CS No. 188/19

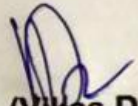
Ritu Matta Vs. Anuj Aneja

01.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, **matter adjourned to 14.12.2020 for purpose already fixed.**



(Vikas Dhull)

ADJ-01/West

THC/01.09.2020

CS No. 12963/16

S.K. Nijhawan Vs. Manmohan Singh Anand

Through Cisco Webex Video Conferencing

01.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Ms. Aishwarya, counsel for plaintiff.

Defendant expired.

Today, it is apprised by plaintiff's counsel that pursuant to service of notice U/o XXII Rule 4 CPC, son of deceased defendant had appeared and had undertaken to provide the addresses of his two sisters regarding whom notice was received back unserved. However, till date complete address has not been provided by the son of deceased defendant.

In case plaintiff receives the complete address of remaining LR's then let notice be issued to them on filing of PF/RC in case court re-opens otherwise on email/ whatsapp number for 10.12.2020.


(Vikas Dhull)

ADJ-01/West